COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 127 OF 2017

Dated: 27th February, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:			
D.B. Power Limited			Appellant(s)
Vs. Central Electricity Regulatory Comm & Anr.	issio	on	Respondent(s)
Counsel for the Appellant(s)	:	Mr. Vineet Tayal	
Counsel for the Respondent(s)	:	Ms. Suparna Srivast Ms. Sanjana Dua for	

<u>ORDER</u>

[A NO. 298 OF 2018] (Appl. for condonation of delay in filing rejoinder)

In this application, the applicant/appellant has prayed that delay in filing rejoinder may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing rejoinder. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing rejoinder is condoned and rejoinder is taken on record. Application is disposed of.

Appeal No. 127 of 2017

It is represented that pleadings are complete. List the matter for hearing on <u>22.05.2018.</u>

(Justice N. K. Patil) Judicial Member (I.J. Kapoor) Technical Member